

(2016) 05 SC CK 0036

In the Supreme Court Of India

Case No : Civil Appeal No. 4984 of 2016 (@ Special Leave Petition (C) No. 8766 of 2009)

Nanag Ram (D) By Lrs. & Ors.

APPELLANT

Vs

Kanhaiya Lal (D) Tr. Lrs. & Ors.

RESPONDENT

Date of Decision : 09-05-2016

Acts Referred:

Constitution of India, 1950 — Article 133

Citation : (2016) 5 JT 387 : (2016) 5 Scale 701

Hon'ble Judges : Kurian Joseph; Rohinton Fali Nariman, JJ.

Bench : Division Bench

Advocate : Sarad Kumar Singhania, Advocate, for the Appellant; Annam D.N. Rao, Annam Venkatesh, Sudipto Sircar, Ms. Ankita Chadha, Rahul Mishra, Advocates, for the Respondent

Final Decision : Disposed Of

Judgement

Kurian, J. - Leave granted. 2. The parties are before this Court with certain grievances regarding share of the property on the basis of the Will executed by late Gyarsa. During the pendency of the appeal, it is seen that the parties have arrived at a compromise and the Deed of Compromise dated 27.03.2016, duly signed by them, has been produced before this Court in I.A.No. 5 of 2016. Therefore, this appeal is disposed of as compromised between the parties and the Deed of Compromise dated 27.03.2016 produced in I.A.No.5 shall form part of this Judgment.

3. In order to enable the parties to work out the fruits of the decree of compromise, we direct the Civil Judge, Senior Division and Chief Judicial Magistrate, Jaipur to disburse the amount of compensation, deposited in the land acquisition proceedings, expeditiously and in any case, within two months from the date of production of a copy of this Judgment.

4. With the above observations and directions, the appeal is disposed of with no order as to costs.